

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1829
ANSWERED ON 28TH DECEMBER, 2017

BAN ON DIESEL VEHICLES

1829. SHRI B. SENGUTTUVAN:
SHRI SANTOKH SINGH CHAUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has any proposal to ban the operation of diesel vehicles in Delhi and other metropolitan cities in view of the worsening environmental situation and the excessive levels of pollutants present in the atmosphere leading to pulmonary diseases, if so, the details thereof;
- (b) whether the Government proposes to ban the use of all the diesel vehicles which are more than a decade old, if so, the details thereof; and
- (c) the steps taken by the Government to curb the menace arising from the use of diesel vehicles in cities?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) No, Madam. The National Green Tribunal (NGT) vide its order dated 07.04.2015 has directed that diesel vehicles that are more than 10 years old shall not be registered in the NCR, Delhi.

(c) To curb the menace arising from the use of diesel vehicles, Government has taken proactive steps to promote environment friendly vehicles. Bharat Stage IV Fuel Norms had been applicable since the year 2010 in Delhi and NCR and certain cities. The set norms had been mandated in phase wise manner across the country. The Government has notified G.S.R. 643(E), dated 19/08/2015 for introduction of BS- IV fuel throughout the country by 1st April, 2017. Furthermore, steps have been taken by notifying alternate fuels like ethanol, biogas, electric hybrid etc. by amending the Central Motor Vehicle Rules. Ministry has issued GSR 889(E) dated 16th September, 2016 for introduction of BS VI, mandating mass emission standard for BS-VI throughout the country w.e.f. from 1st April, 2020.
